

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 85/MP/2021 alongwith IA No.26/IA/2021**

- Subject** : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Section 79(1)(c) of the Electricity Act, 2003 challenging the levy of relinquishment charges by PGCIL.
- Date of Hearing** : 25.5.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Southern Power Distribution Company of Telangana Limited (TSSPDCL)
- Respondents** : Power Grid Corporation of India (PGCIL)
- Parties Present** : Shri Anand K. Ganeshan, Advocate, TSSPDCL  
Ms. Shivani Verma, Advocate, TSSPDCL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Shri Tushar Mathur, Advocate, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Akshay Vat Kislay, CTUIL

**Record of Proceedings**

The matter was initially “passed over” and was taken up at the end of the “board”. However, the hearing could not be completed due to paucity of time.

2. The instant petition is filed challenging the alleged wrongful levy of “relinquishment charges” by PGCIL on the Petitioner.
3. Learned counsel for the Petitioner submitted that CTUIL has been impleaded as Respondent in the matter and the amended memo of parties has been filed on 1.11.2022.
4. Learned counsel for CTUIL submitted that as per the Commission’s directions in RoP dated 25.6.2021, CTUIL has filed the methodology for calculation of “relinquishment charges” vide affidavit dated 10.8.2021.
5. The Commission directed the parties to file their Note for Arguments by 16.6.2023 with a copy to the other party.



6. The petition will be listed for final hearing on 12.7.2023.

**By order of the Commission**

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(V. Sreenivas)  
Joint Chief (Law)

